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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

Dt. of Decision : 8.4.1994

D.A. 311/94

M.A. Rasheed

.. Applicant.

vs

1. The Director,
Central Research Institute for
Dryland Agriculture,
Saidabad Post,
Santoshnagar,
Hyderabad - 500 659.

2. The Sr. Administrative Officer,
Central Research Institute for
Dryland Agriculture,
Saidabad Post, Santoshnagar,
Hyderabad - 500 659.

.. Respondents

Counsel for the Applicant : Mr. V. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

TCA/BS

Copy to :-

1. The Director, Central Research Institute for Dryland Agriculture, Saidabad Post, Santoshnagar, Hyd-659.
2. The Sr. Administrative Officer, Central Research Institute for Dryland Agriculture, Saidabad Post, Santoshnagar, Hyd.
3. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri V. Venkateswara Rao, learned counsel for the applicant and Sri N.R. Devaraj, the learned counsel for the respondents.

2. Admit. Expedite.

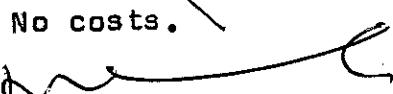
3. This OA is filed praying for a direction to the respondents to consider the case of the applicant for grant of promotion to the next higher grade i.e. T-6 or for grant of three advance increments in T-5 grade to which he became eligible with effect from 1-2-1993 with all consequential benefits such as seniority, promotion, arrears of salary and allowances.

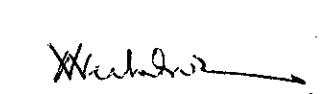
4. Sri N.R. Devaraj, learned counsel for the respondents submitted that he is instructed to say that R-1, the Director can act on the recommendations of the Assessment Committee, and due to administrative reasons there is a delay in constituting the Assessment Committee, and on the basis of the recommendations of the Assessment Committee to be constituted, promotion/advance increments will be given to the applicant and the similarly situated employees with effect from the date from which the promotion/grant of advance increments is/are due.

5. Hence, in the circumstances the only direction that can be given is to require R-1 to constitute the Assessment Committee by the end of June, 1994 for considering the case of the applicant and the similarly situated employees for the purpose of promotion from Grade T-5 ~~and~~ ^{or} for granting advance increments and for conferring the same with all monetary benefits from the respective due dates.

6. The OA is ordered accordingly, at the admission stage.

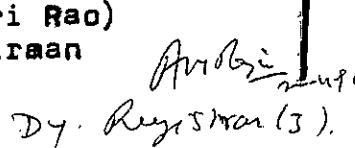
No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : April 8, 1994

Dictated in the Open Court


D. R. Rajeshwaran (J.)

OA-311/94

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 8/4/1994

ORDER/JUDGMENT

M.A./R.A./C.O./No.

in

O.A.No.

311/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

